GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF JUSTICE *****

RAJYA SABHA

UNSTARRED QUESTION NO. 2821 ANSWERED ON - 19/12/2024

FAST TRACK COURTS

2821 Shri Derek O' Brien:

Will the Minister of *Law and Justice* be pleased to state:

(a) the number of Fast Track Courts (FTCs) established in the country during the last five years, Statewise and year-wise; and

(b) whether it is a fact that West Bengal has the third highest functional FTCs, if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a): Establishment of subordinate courts including Fast Track Courts (FTCs) for providing speedy justice in the country lies within the domain of the State Governments who set up such courts as per their need and resources, in consultation with their respective High Courts. The 14th Finance Commission had recommended for setting up of 1800 Fast Track Courts (FTCs) during 2015-2020 for speedy trial of specific cases of heinous nature, civil cases related to women, children, senior citizens, disabled persons, persons infected with terminal ailments etc. and property related cases pending for more than 5 years. The Finance Commission had further urged the State Governments to utilize enhanced fiscal space available through tax devolution for this purpose. The Union Government has requested the State Governments to allocate funds for the setting up of FTCs, from the financial year 2015-16 onward. As per information made available by the High Courts, State-wise details of functional Fast Track Courts (FTCs) for the last 5 years are at **Annexure-I**.

(b):The details of top three states in terms of number of functional Fast Track Courts are at Annexure-II.

STATEMENT REFERRED TO IN REPLY TO PART (A) OF RAJYA SABHA UNSTARRED QUESTION NO. 2821 FOR ANSWER ON 19.12.2024 REGARDING 'FAST TRACK COURTS'

		Number of functional FTCs				
SI.	Name of State/UT	As on	As on	As on	As on	As on
No.		31/12/2020	31/12/2021	31/12/2022	31/12/2023	31/10/2024
1.	Andhra Pradesh	21	21	22	22	21
2.	Andaman & Nicobar	0	0	0	0	0
	Island					
3.	Arunachal Pradesh	0	0	0	0	0
4.	Assam	14	16	16	15	15
5.	Bihar	33	0	0	0	0
6.	Chandigarh	0	0	0	0	0
7.	Chhattisgarh	23	23	23	23	27
8.	Dadra & Nagar Haveli and Diu & Daman	0	0	0	0	0
9.	Delhi	5	7	10	27	26
10.	Goa	0	0	4	6	4
11.	Gujarat	0	35	54	54	54
12.	Haryana	5	6	6	6	6
13.	Himachal Pradesh	0	0	3	3	3
14.	Jammu & Kashmir	1	4	4	8	8
15.	Jharkhand	40	6	34	36	41
16.	Karnataka	13	18	0	0	0
17.	Kerala	23	28	0	0	0
18.	Ladakh	0	0	0	0	0
19.	Lakshadweep	0	0	0	0	0
20.	Madhya Pradesh	2	0	1	0	0
21.	Maharashtra	116	110	111	95	101
22.	Manipur	6	6	6	6	6
23.	Meghalaya	0	0	0	0	0
24.	Mizoram	2	2	2	2	2
25.	Nagaland	1	0	0	0	0
26.	Odisha	0	19	0	0	0
27.	Puducherry	0	0	0	0	0
28.	Punjab	7	7	7	7	7
29.	Rajasthan	0	0	0	0	0
30.	Sikkim	2	2	2	2	2
31.	Tamil Nadu	73	74	73	72	72
32.	Telangana	29	35	0	0	0
33.	Tripura	11	11	3	3	3
34.	Uttar Pradesh	389	376	372	372	373
35.	Uttarakhand	4	4	7	4	4
36.	West Bengal	87	88	88	88	88
	TOTAL	907	898	848	851	863

State/UT wise details of functional Fast Track Courts

STATEMENT REFERRED TO IN REPLY TO PART (B) OF RAJYA SABHA UNSTARRED QUESTION NO. 2821 FOR ANSWER ON 19.12.2024 REGARDING 'FAST TRACK COURTS'

List of States/UTs having highest number of functional Fast Track Courts (As on 31.10.2024)

Sl. No.	Name of State/UT	Number of functional FTCs		
1.	Uttar Pradesh	373		
2.	Maharashtra	101		
3.	West Bengal	88		